

COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

**APPEAL NO. 217 OF 2015 &
IA NO. 357 OF 2015**

Dated: 19th October, 2015

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:

**Singhbhum Chamber of Commerce & Industries.Appellant (s)
Versus
Jharkhand State Electricity Regulatory Commission & Anr. Respondent (s)**

Counsel for the Appellant(s) : Mr. Ramji Srinivasan, Sr. Adv.
Mr. Mohit Kr. Shah
Mr. Dhananjay Pathak
Ms. Shilpi Shah
Mr. Sara Sundaram

Counsel for the Respondent(s) : Mr. Farrukh Rasheed for R.1

Mr. Ajit Kumar, Sr. Adv.
Mr. Himanshu Shekhar
Mr. Navin Kumar
Mr. Aabhas Parimal
Ms. Aprajita Bhardwaj for R.2

ORDER

Admit. Issue notice. Mr. Farrukh Rasheed takes notice on behalf of Respondent No.1 and Mr. Navin Kumar takes notice on behalf of Respondent No.2 and they seek two weeks time to file reply to the I.A. No. 357 of 2015 (Appl. for stay) and to the main Appeal. They may file the same on or before 03.11.2015 after serving copy on the other side.

Thereafter, rejoinder may be filed on or before 18.11.2015 after serving copy on the other side.

List the matter on **20.11.2015.**

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

Ts/dk